NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 28/(MAH)/2016

Present:

SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES:

CORAM:

Mr. Uday Khare & Ors. V/s.

Nashik Diocesan Trust Association Pvt. Ltd.& Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

DESIGNATION S. No. NAME Authouised Representative (company)

par Vishaldes

SUGNATURE

R-14 Amei Shince

2-13 Vishakha Phadke P.C.S.

Petrincus

udery khare

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Mr. Dobashuce Dey Advocate 2/6 Desci & Durauje Adv for Respondents Nos 1 to 12.

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ORDER C.P.NO.28/397-398/NCLT/MB/MAH/2016

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- 1. The Learned Representative of the Petitioner is absent.
- 2. The Learned Representative from the side of Respondent Nos. 1 to 12 is present.
- 3. The Learned Representative from the side of the Respondent No.13 is present.
- 4. On the personal reason and due to the change of the Learned Representative of Respondent Nos. 1 to 12, she is seeking adjournment. Objected by the Petitioner.
- However under the circumstances, adjourned for Final Hearing on 5th October 2017. Last chance granted to the Respondent. Date is duly communicated to both the sides.

Sd/-11 Bhaskara Pantula Mohan Member (Judicial) 23.08.2017.

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Sd/-M.K. Shrawat

Member (Judicial)